

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 05/81 HELD ON 04.05.2010.

The Meeting No. 05/81 of Norms Committee-II was held on 04.05.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, AIA	MOS
2.	Sh. S.K. Jain, DO	DHI
3.	Sh. Gajraj Singh	DHI
5.	Sh. Rajinder Pal Singh, DDG	DGFT
6.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.: 13/39/83-ALC1/2009	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status:Approved
	HQ File :01/83/050/00720/AM10/	RLA File :04/24/040/00131/AM10/	Lic.No/Date:0410107832 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. NC observed that the item pertains to NC-I. However it was decided to clear the case as per GN4 to avoid further delay. R/A may take suitable consequential action accordingly.			

2	Case No.: 13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373	Defer

30.11.2009

Date:22.06.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010.

3	Case No.:7/5/81-ALC2/2010	Party Name:BILCARE LIMITED	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00016/AM11/	RLA File :31/24/040/00191/AM10/	Lic.No/Date:3110042243 05.03.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

4	Case No.:1/5/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00010/AM11/	RLA File :03/95/040/00876/AM10/	Lic.No/Date:0310569411 13.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

5	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 22.06.2010.			

6	Case No.:3/5/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00012/AM11/	RLA File :07/24/040/00489/AM10/	Lic.No/Date:0710070942	Defer

15.04.2010

Date:22.06.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.

7	Case No.:4/5/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00013/AM11/	RLA File :31/24/040/00004/AM11/	Lic.No/Date:3110042932 20.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

8	Case No.:5/5/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00014/AM11/	RLA File :02/24/040/00002/AM11/	Lic.No/Date:0210141063 21.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

9	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

10	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:5/81-ALC2/2010	Status: Deferred
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			04.05.2010	
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

11	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

12	Case No.:10/5/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00019/AM11/	RLA File :02/24/040/00004/AM11/	Lic.No/Date:0210141345 28.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

13	Case No.:11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:5/81-ALC2/2010 04.05.2010	Status: Deferred
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date:22.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.06.2010.			

PART- B

Case No. B-7	M/s. Soni Ispat Ltd. Indore
Meeting No.05/81	F.No.01/81/162/028/AM11/DES-II
Dated 04.05.2010	DFIA No. 1110014891 dt.13-02-2007
	RLA F.No.11/21/076/0116/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. NC observed that Export product Hot rolled Non-alloy steel sheets are covered by SION C-495 and Non-alloy steel plates is covered by C-509. Since the two items are covered by different entries, it cannot be said that both items are one and the same. Firm may be informed accordingly.

PART – C

Case No.C-7 -50	M/s. Virgo Valves & Controls Ltd., Pune received through SEEPZ Special Economic Zone
Meeting No.05/81	F.No.01/81/162/038/AM10/DES-II
Dated 04.05.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 05/81 held on 04.05.2010. NC observed that the item pertains to NC-I and the case may be transferred to NC-I.
